

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

EXCISE Appeal No. 12381 of 2014

(Arising out of OIO-AHM-EXCUS-003-COM-058-059-13-14 dated 18/03/2014 passed by Commissioner of Central Excise-AHMEDABAD-III)

J M Joshi

J M J House, Orchard Avenue,
Hiranandani Gardens, Powai,
Mumbai, Maharashtra

.....Appellant

VERSUS

C.C.E. & S.T.-Ahmedabad-iii

Custom House... 2nd Floor,
Opp. Old Gujarat High Court, Navrangpura,
Ahmedabad, Gujarat- 380009

.....Respondent

With

- (i) **Excise Appeal No. 12383 of 2014- DB (Vinayak Kashiram Sawant)**
- (ii) **Excise Appeal No. 12384 of 2014- DB (Sachin J Joshi)**
- (iii) **Excise Appeal No. 12385 of 2014- DB (Balraj Maurya)**

APPEARANCE

None appeared for the Appellant

Shri Rajesh Nathan, Assistant Commissioner(AR)for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. C L MAHAR**

Final Order No. 10565-10568/2024

DATE OF HEARING/ DECISION: 29.02.2024

RAMESH NAIR

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that these appeals have come up for hearing on 27.07.2023, 13.09.2023, 19.10.2023, 05.12.2023, 11.01.2024 & 29.02.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeals. Accordingly, the appeals are dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Appellant are at liberty to approach this Tribunal if they wish to pursue the appeals.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(C L MAHAR)
MEMBER (TECHNICAL)**